



**NATIONAL  
CONFERENCE  
ON  
ARBITRATION  
AND  
MEDIATION  
AT  
CROSSROADS :  
FROM PRESENT  
TO FUTURE**

**28TH APRIL 2024  
IN  
FACULTY OF LAW,  
SECOND CAMPUS**

**ORGANIZED BY:-  
FACULTY OF LAW,  
UNIVERSITY OF LUCKNOW**

**TALK TO US:-**

**9455864814**

**lulawconference@gmail.com**

**VENUE**

The Venue of the conference shall be Faculty of Law, Second Campus, University of Lucknow, Lucknow.

**OUR PATRONS**

1. Prof. Alok Kumar Rai  
Vice chancellor  
University of Lucknow
2. Prof. R.K. Singh  
Director  
Second Campus  
University Of Lucknow
3. Prof. B.D. Singh  
Head And Dean  
Faculty Of Law  
University Of Lucknow

**CONTACT PERSON**

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For Further Any Other information relating to registration you may contact or Whatsapp - 9455864814

**CALL FOR PAPERS**

Academicians, lawyers, scholars and members of civil society are hereby invited to contribute papers for the National conference. The contributions shall be forwarded in soft copies according to the schedule provided hereunder. However the prior registration would be necessary so as to ensure proper arrangement of the conference as the whole. The prospective participants are also expected to forward their itinerary well in advance. No TA/DA shall be provided by the University and therefore the participants should obtain the same from their respective institutions.

Soft copy of papers and abstract may kindly be forwarded to the following

**E-MAIL:**

**lulawconference@gmail.com**

1. Last date for submission of abstracts: **17th April 2024**
2. Last date for submission of papers: **24 April 2024**

**NOTE:**

1) The registered participants only shall be allowed to present their papers in the Conference subject to submission of complete papers in due course of time. Papers received after stipulated deadline shall not be entertained for participation in Conference. All abstracts shall be published in souvenir.

2) The papers should be developed and written in a symmetrical way of responding to a theme of Conference. It should have proper research questions and should also reflect the findings. The paper should not be more than 5000 words. The abstract should not be more than 250 words. Papers are acceptable both in English and Hindi. The paper must be typed in the font of Times New Roman or Kruti Dev. Footnotes shall be in the size of 10. Line spacing shall be 1.5 inches. Uniform style of citation shall be there. Personal details of the author shall be given on front page.

3) Selected papers will be published in a book containing ISBN No.

## ABOUT FACULTY

Faculty of Law, University of Lucknow has been a pioneer legal education of India. It was established in 1921 with three teachers. Mr. Jag Mohan Nath Chak was its first Dean. The real architect was Prof. R.U. Singh who with great zeal and enthusiasm organised teaching and research in the faculty in a systematic way. He held the office of Dean, Faculty of Law till 1956. He also structured the Law Faculty of Delhi and Banaras Hindu University (BHU). The distinction goes to him that he drafted the Constitution of Nepal. Dr. V.N. Shukla, the well known authority of Constitutional Law was the first LL.M. of the University. His book on Indian Constitution is still an authoritative Volume. Mr. A.T. Markose was the first LL.D. of the faculty. He also held the office of Director, Indian Law Institute and was a member of Administrative Tribunal, International Court of Justice. The Faculty has produced many distinguished personalities including Dr. Shankar Dayal Sharma, former President of India, Shri Ram Krishna Hegde, former Chief Minister of Karnataka, Mr. Sujeet Singh Barnala, the Governor of Uttarakhand and Mr. N.K.P. Salve. Similarly, Mr. Justice Dr. A.S. Anand, Former Chief Justice of India and Mr. Justice Saghir Ahmad, Mr. Justice Brijesh Kumar of the Supreme Court and many High Court Judges to name a few, have also been law graduates of the Faculty of Law, Lucknow University. There is a large permanent faculty (33 teachers) which tends to provide a very positive student teachers ratio and thus offers to provide enhance interpersonal interactions. Law faculty, Lucknow University apart from the LL.B. (Three course course) LL.B. (Hons.) five years course also offers LL.M., and Doctoral Degrees (Ph.D in Law) and postdoctoral (LL.D.) in law. Faculty of Law has been organising 'Dr. V.N. Shukla Memorial Lecture' on one of the contemporary topics during March every year for the first four consecutive years. Legal luminaries like Prof. Mool Chand Sharma, Prof. R.K. Mishra, Ex. Vice-Chancellor, DDL Gorakhpur University, Dr. Brijesh Kishore Sharma, Ex. Chairman, Copyright Board, New Delhi, Prof. M.P. Singh, Vice-Chancellor, NUJS, Kolkata and recently on 9th April 2011, Hon'ble Mr. Justice Markandey Katju, former Judge, Supreme Court of India, Mr. Justice Dr. A.S. Anand Ex- Chief Justice of India have so far delivered enlightening thought provoking lectures in the series. Faculty of Law also organizes a Refresher Course in Law in 2012 with the help of academic staff college, University of Lucknow. The students of Law faculty participated in various National and International Moot Court Competition of repute and have won accolades. Students participated in Lui-Brown John Marshall Moot Court Competition, Chicago USA, 2009. The students won best memorial and spirit of Surana Award at Surana & Surana Moot Court Competition held at NLU, Assam in 2012. The students also won accolades in Luthra Moot Court Competition. The graduating students have been successfully placed in leading law firms, multinational corporations & judicial services. Some students are also pursuing master programme in prestigious institutions like Yale, Cambridge, University College of London etc.

## ABOUT THE CONFERENCE

In the times when the pendency in the Indian courts have crossed the humungous five million mark, several modes of ADR have emerged as the exact panacea that the ailing judicial system desired at this critical juncture of the Indian legal history. Their efficiency and indispensability in the Indian dispute resolution mechanism is well recognized and for the same reason legislature and judiciary have promoted these methods in a sustained manner towards a positive direction. The Arbitration and Conciliation Act, 1996 was passed in the year 1996 to facilitate and legitimize the arbitral awards. Limited grounds of appeals were made available to secure the commercial interests of the parties but this law still seems to oscillate between two schools of thought. While one advocates least judicial interference and complete party autonomy, the other, argues for necessary intervention in the event of miscarriage of justice. Similarly, arbitrability of issues remains a contestation despite periodic expositions by the courts.

### MAJOR THEMES OF THE CONFERENCE

- 1- Challenges to the award or settlement Confidentiality and transparency
- 2- Critical perspectives on institutional and ad-hoc mechanisms
- 3- Data protection and use of technology Enforceability of foreign awards Cross-border disputes
- 4- Issues related to specialized areas of law: intellectual property, investor-state relations, environment, industrial disputes etc.
- 5- Making India the hub of ADR Raising standards of arbitration and mediation in India
- 6- Scope of judicial intervention
- 7- Pre-institution and compulsory mediation
- 8- Best practices in arbitration and mediation: Case studies
- 9- Lok Adalats and judicial settlement

Note: Please note that the themes mentioned are not exhaustive. Authors can touch upon other areas that have a contemporary relevance.

## FOR REGISTRATION

The Registration fee for the conference is Rs 600 INR for students and Rs 800 INR for research scholars and Rs 1100 INR academicians & others. No TA/DA shall be provided. Registration fees shall be deposited through NEFT or RTGS. On spot registration Rs 100 extra shall be charged from each category.

For online registration you can deposit fee -

Bank Name : UCO Bank  
Account No : 20260100001727  
IFSC CODE : UCBA0002026

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